

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

**LOK SABHA  
STARRED QUESTION NO.\*90  
TO BE ANSWERED ON FRIDAY, THE 8<sup>TH</sup> FEBRUARY, 2019/MAGHA 19,  
1940 (SAKA)**

**‘EXEMPTION FROM ANGEL TAX NOTICES’**

**\*90. SHRI G. HARI & SHRI BHARAT SINGH:**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has simplified the process for startups mobilizing funds through angel investors/seeking exemption from angel tax notices by eliminating the need for a certification from an inter-ministerial body;
- (b) if so, the details thereof;
- (c) whether the move seeks to ease the concern raised by startups about tax officials questioning the share premium received at the time of raising capital through the sale of new shares;
- (d) if so, the details thereof; and
- (e) whether the exemption is likely to benefit the private and recognized startup companies and if so, the details thereof?

**ANSWER**

**FINANCE MINISTER:**

**(SHRI PIYUSH GOYAL)**

(a) to (e): A statement is laid on the table of the House.

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